

constant pressure on the project authorities for expeditious completion.

- Setting up of Task Force/ Empowered Committee for speedy finalisation of constant packages, solving land acquisition and other problem.
- Close follow up by concerned Ministries and project authorities with the state Governments, equipment suppliers, Contractors, consultants and other concerned agencies to minimise delays.
- Inter-ministrial coordination and interaction.
- Emphasis on preparation of realistic project implementation plan and estimates.
- Periodic review by Committee of Secretaries on specific projects.
- Timely approval of revised cost estimate and fund the gap with increased budgetary support, internal resources and extra-budgetary resources.

Pay Commission for Public Sector Employees

4323. SHRI DHARMANNA
MONDAYYA SADUL:
SHRI GOVINDRAO NIKAM:
SHRI Y.S. RAJASEKHAR
REDDY:

Will the PRIME MINISTER be pleased to state:

(a) whether the employees of the public sector units have demanded revision of D.A. and pay scales;

(b) if so, whether the Government propose to constitute a Pay Commission for the employees working in public

sector on the lines of Pay Commission set up for Central Government employees from time to time so that the problems pertaining to increase in D.A. and pay scales be resolved;

(c) If so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (d). Yes Sir, the employees of the PSEs have demanded revision in the rates of DA and in their wages. The suggestions made by the National Trade Union leaders regarding the introduction of slab rates of DA are being examined by the Govt. wages in the generality of the PSEs are determined on bilateral basis. There is, therefore, no proposal under the consideration of the Govt. to constitute a Pay Commission for the employees of the PSEs.

12.00 hrs.

STATEMENT CORRECTING
ANSWER TO UNSTARRED
QUESTION NO. 1521, DATED
AUGUST 3, 1994 RE: FUNDS TO
MAHARASHTRA FROM
NATIONAL RENEWAL FUND

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): In the Annexure referred to the Lok Sabha Unstarred Question No. 1521 answered on 3rd August, 1994,

both English and Hindi versions, of Industrial Development was mentioned
information with regard to the Department in part (c) of the Statement as follows:

“C. For Workers compensation payments, workers retraining, etc.

Ministry of Industry	0.00	188.45	198.50
Department of Industrial Development	0.00	186.45	198.00
1. Protection of Labour affected by industrial restructurings/closures	0.00	0.00	0.00
2. Implementation of VRS in State PSUs	0.00	140.05	150.00
3. Counselling, retraining and Area Regeneration Scheme	0.00	46.30	47.90
4. Miscellaneous/Contingency Expenditure	0.00	0.10	0.10”

The correct position is as below:-

“C. For Workers compensation payments, workers retraining, etc.

Ministry of Industry	0.00	188.45	198.50
Department of Industrial Development	0.00	186.45	198.00
1. Protection of Labour affected by industrial restructurings/closures			
a. Workers compensation packages and implementation of VRS in State PSUs	0.00	140.05	150.00
b. Counselling, retraining and Area Regeneration Scheme	0.00	46.30	47.90
c. Miscellaneous/Contingency Expenditure	0.00	0.10	0.10”

The statement could not be corrected earlier as the error was not detected.